

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1358
ANSWERED ON: 11.02.2025

WORK CARRIED OUT UNDER DPDP SCHEMES

1358: SHRI VISHNU DATT SHARMA
SHRI UMMEDA RAM BENIWAL
SHRI MURARI LAL MEENA

Will the Minister of Panchayati Raj be pleased to state;

- a. the details and the names of various panchayat schemes being implemented by the Government in the country, State-wise particularly Madhya Pradesh and Rajasthan;
- b. the details of such schemes being implemented along with various works carried out under the District Panchayat Development Plan (DPDP), State-wise during the last five years and in the districts of Panna, Katni and in the Khajuraho area of Chhatarpur district of Madhya Pradesh;
- c. the details of the funds sanctioned and utilised by the Government for each Panchayat, year and State-wise;
- d. whether the Government has taken special steps to ensure transparency and accountability in the implementation of panchayat schemes;
- e. whether special provisions have been made for the deprived and backward classes under the panchayat scheme and if so, the details thereof, scheme-wise; and
- f. whether any policy has been formulated at panchayat level to ensure the participation of local community at panchayat level in the development scheme and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) The Ministry of Panchayati Raj (MoPR) is implementing the (i) Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening Panchayati Raj Institutions (PRIs) by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, providing infrastructural support like Gram Panchayat Bhawan and Computerisation, (ii) Incentivization of Panchayats (IoP), a Central Components of RGSA scheme, to encourage competitive spirit among PRIs under which, Awards including financial incentives are given to best performing Panchayats in recognition of their good work for improving delivery of services and public good, (iii)

Mission Mode Project on e-Panchayats (MMP-ePanchayat), a Central component of RGSA scheme under which various e-governance projects are funded towards digitalization of Panchayats to bring in efficiency, accountability and transparency in the functioning of the PRIs and for its overall transformation. These schemes are implemented for all rural local bodies in all the States/UTs in the Country including in the state of Madhya Pradesh and Rajasthan. The Central Sector Scheme of Survey of Villages and Mapping with Improved Technology in Village Areas (SVAMITVA) is also being implemented in the State of Madhya Pradesh and Rajasthan along with most of other States/UTs to provide the 'Record of Rights' to village households owning houses in villages.

(b) District Panchayat Development Planning and project execution is a continuous process. A total number of 3201 project works have been taken up in various Zilla Panchayats in Madhya Pradesh utilising the Central Finance Commission grants in last five years out of which 1145 projects are taken up in the Districts of Panna, Katni and Chhatarpur.

(c) State-wise details of funds sanctioned and released under the Finance Commission Grants and schemes of the Ministry of Panchayati Raj during the last five financial years are at **Annexure I & Annexure II** respectively.

(d) The implementation of Panchayati Raj schemes are being closely monitored through meetings, field visits, video-conferences, dashboard data etc. to ensure transparency and accountability and thereby to improve their performance for effective implementation of the schemes and utilisation of funds. Transaction based Public Finance Management System (PFMS) has been introduced for release and tracking of grants under the scheme. The Ministry has integrated eGramSwaraj with the Government e-Marketplace (GeM) to bring transparency to Panchayat procurement. Beside this, an application 'AuditOnline' has also been developed for online audit of utilized Central Finance Commission funds and strengthens financial management of Panchayats. A Training Management Portal (TMP) has been developed and operationlised to facilitate real time training monitoring. Further, applications developed by the Ministry like Meri Panchayat has endeavoured to bring transparency in Panchayat Governance by making information on planning, activities, and progress of works in Panchayat accessible to public. Similarly, Panchayat Nirnay is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

(e) The schemes implemented by the MoPR for the Panchayats as mentioned in part (a) of the reply are meant for all sections of the society including the weaker sections.

(f) The provision of Gram Sabha is in place in the decentralised participatory rural local self-government system where all the voters in the Gram Panchayats take part in all major decisions such as formulation and execution of Gram Panchayat Development Plans are taken.

Annexure-I

Annexure Referred to in Reply to Parts (b) of the Lok Sabha Unstarred Question No. 1358 answered on 11.02.2025 regarding “Work carried out under DPDP Schemes”.

State-wise details of funds sanctioned and released under the Finance Commission Grants during the last five financial years

(Rs. in crore)

State/UT	Finance Commission Grants	
	Fund Allocated	Fund Released
Andhra Pradesh	11227.13	10853.60
Arunachal Pradesh	1005.44	622.38
Assam	6900.19	6721.45
Bihar	22821.25	22099.03
Chhattisgarh	6356.94	6183.89
Goa	285.53	200.04
Gujarat	13092.26	12807.33
Haryana	5322.68	5168.42
Himachal Pradesh	1955.36	1881.68
#Jammu & Kashmir	1049.49	0.00
Jharkhand	7370.12	7170.59
Karnataka	13361.39	12276.77
Kerala	6554.30	6421.73
Madhya Pradesh	17168.48	16457.38
Maharashtra	23660.70	21479.63
Manipur	642.43	298.13
Meghalaya	598.00	249.50
Mizoram	305.00	233.00
Nagaland	410.00	217.00
Odisha	10083.59	9791.45
Punjab	5789.58	5638.93
Rajasthan	16792.90	16200.31
Sikkim	183.99	179.09
Tamil Nadu	14484.50	13646.11
Telangana	7685.68	7502.48
Tripura	728.71	717.63
Uttar Pradesh	42813.04	41632.47
Uttarakhand	2454.44	2384.34
West Bengal	18766.01	18169.25
Total	259869.13	247203.60

Annexure-II

Annexure Referred to in Reply to Parts (b) of the Lok Sabha Unstarred Question No. 1358 answered on 11.02.2025 regarding “Work carried out under DPDP Schemes”.

State-wise details of funds released under the schemes of the Ministry of Panchayati Raj during the last five financial years

(Rs. in crore)

State/UT	RGSA	IoP	SVAMITVA
	Fund Released	Fund Released	Fund Released
Andhra Pradesh	60.88	10.21	0.27
Arunachal Pradesh	250.44	2.35	0.17
Assam	226.366	6.27	1.09
Bihar	122.14	7.58	
Chhattisgarh	29.54	7.38	0.13
Goa	1.48	0	
Gujarat	0	7.42	0.30
Haryana	9.89	4.97	0.22
Himachal Pradesh	144.475	5.72	0.41
Jharkhand	41.08	7.06	
Karnataka	85.59	6.27	0.08
Kerala	60.53	11	0.04
Madhya Pradesh	264.18	10.25	0.93
Maharashtra	302.498	13.12	0.10
Manipur	29.12	3.73	
Meghalaya	12.6	0.15	
Mizoram	51.52	2.05	0.03
Nagaland	22.24	0.62	
Odisha	43.001	18.23	0.11
Punjab	68.483	6.68	0.60
Rajasthan	51.97	6.77	0.61
Sikkim	23.05	3.39	
Tamil Nadu	127.49	8.28	
Telangana	32	19.6	
Tripura	24.43	6.75	0.04
Uttar Pradesh	454.716	6.01	1.45
Uttarakhand	157.69	19.85	0.15
West Bengal	130.732	7.95	
Andaman and Nicobar Islands	0.79	1.34	
Chandigarh			
Dadra & Nagar Haveli and Daman and Diu	2.14	4.07	0.02
Delhi			
Jammu and Kashmir	176.19	4.41	
Ladakh	3.23	0.43	
Lakshadweep	1	0.4	
Puducherry	0		

Total	3048.66	220.31	6.75
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Note: Under RGSA and IoP scheme, no State/district specific prior allocation of fund is made. Under MMP-ePanchayat, no fund is provided to the States/UTs under the scheme and instead various eGovernance projects are funded. SVAMITVA scheme is under implementation since 2020-21 and limited fund is provided to the States for IEC activities.
